

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu the 4th of June, 2025

S.O 146 .- In exercise of the powers conferred under sub-section (1) of Section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoints Ms. Anmol Rathore IAS (Prob.) Jammu to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Jammu.

By Order of the Government of Jammu and Kashmir.

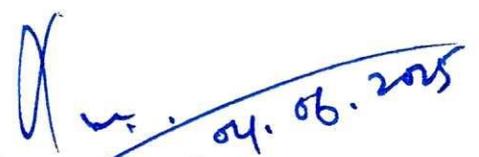
Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/27/2022-10

Dated :- 04 -06 - 2025

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. District Magistrate, Jammu. This is with reference to letter No. 619-Rev-Adm/MF/21/2025 dated 02-06-2025.
5. Ms. Anmol Rathore, IAS (Prob.), Jammu.
6. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
7. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
8. Incharge Website section


Additional Secretary to Government
Department of Law, Justice and P.A